

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chandernagore Building, 36, Janpath, New Delhi- 110001**  
**Phone: 011-23353035 Fax-23753923**

**Petition No. 145/MP/2024**

Date: 3.5.2024

To,

Shri Amit Griwan,  
Adhunik Power & Natural Resources Limited,  
468 Square, 1<sup>st</sup> Floor, Udyog Vihar,  
Pahse-3, Gurugram, Haryana- 122016.

Sir,

Subject: Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI Scheme.

Reference: ROP of the hearing dated 16.4.2024 in Petition No. 145/MP/2024.

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In continuation of ROP dated 16.4.2024 and on check, the Petitioner is directed to file the following additional information on or before **9.5.2024** after serving copy to the Respondents:

(a) *As on date, the source and quantity of coal got allocated under Shakti scheme, the energy envisaged from the coal received under shakti scheme and discount offered in the following format :*

S. No.	Source of coal allocated under Shakti Scheme	Quantity / Annum	Date of allocation	Energy envisaged from the coal source	Discount offered

(b) *The parameters considered and methodology followed in apportionment of coal allocated under Shakti scheme to various beneficiaries and the correlation with contracted capacity, if any.*

2. The Respondents shall file their replies by **13.5.2024** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **15.5.2024**. The due date for filing the additional information and reply/rejoinder shall be strictly complied with and no extension of time shall be granted.

Yours Sincerely,

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

**Copy to:**  
All Respondents